HIGH COURT OF DELHLARW DEC stuff of 1903' Dated:

ORDER

No. 30 /D-1/Gaz.-1A/DHC/2024

WHEREAS a departmental inquiry under Rule 8 of the All toda Services (Discipline & Appeal) Rules, 1969 was held against Mr. Jitendra Mished an Officer of Delhi Higher Judicial Service (under suspension), in respect of Article of Charge conveyed to him vide this Court's Memorandum No. 287/DHC/Vig./Inq./V7/221/2018 dated 10.07.2018.

E 17 AUG 2024

AND WHEREAS, Hon'ble Mr. Justice Sanjeev Sachdeva, the Inquiring Authority in the matter gave the Inquiry Report dated 26.02.2024 wherein the charge No. I & II have been proved against the said officer.

AND WHEREAS, Mr. Jitendra Mishra, DHJS (under suspension) submitted his representation/written submissions dated 30.06.2024 against the findings of the Inquiring Authority contained in the Inquiry Report.

AND WHEREAS, Hon'ble the Full Court in its meeting held on 25.07.2024, after considering the entire matter including the Inquiry Report dated 26.02.2024 and representation/written submissions dated 30.06.2024 of the officer, accepted the Inquiry Report dated 26.02.2024 and further decided to impose the major penalty of dismissal from service upon Mr. Jitendra Mishra, DHJS (under suspension).

AND WHEREAS, Hon'ble Lt. Governor of NCT of Delhi vide letter dated 09.08.2024 duly approved the said recommendations of Hon'ble the Full Court regarding imposition of the major penalty of dismissal from service upon Mr. Jitendra Mishra, DHJS (under suspension).

NOW, therefore, Mr. Jitendra Mishra, an Officer of Delhi Higher Judicial Service (under suspension) is hereby dismissed from the service w.e.f. 09.08.2024.

4895-4893. Endst. Nos.____/D-1/Gaz.-1A/DHC/2024

Copy forwarded to:-

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The Principal District & Sessions Judge (Hqrs.), Tis Hazari Courts. Delhi for information and necessary action.

The Principal District & Sessions Judge (South-West), Dwarka, New Delhi with the 2. request to deliver this order to Mr. Jitendra Mishra and send acknowledgment of the same to this Court.

P. P f35 (HQS) P. P f35 (HQS)

- The Principal Secretary (Law, Justice & Legislative Affairs), Govt. of NCT of Delhi, 3. Delhi Secretariat, I.P. Estate, New Delhi.
- 4. Registrar-cum-Secretary to Hon'ble the Acting Chief Justice for information.

(KANWAL JEET ARORA) REGISTRAR GENERAL

(KANWAL JEET ARORA) REGISTRAR GENERAL

Dated: 14/8/2024

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI. 480/6 - 56 No. ______/ F. 5(1)/2024 Dated, Delhi the _____

Sub:- Order

Copy forwarded along with its enclosure for information and necessary action to:-

- 1. The Officer In-charges, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Rooms, Copying Agencies, Web-site Committee (Hindi/English) and Computer Section, Tis Hazari Courts, Delhi.
- 2. The Administrative Civil Judge, (Central), Tis Hazari, Courts, Delhi.
- 3. The AO(J), Administration-I,II,III, Vigilance, Recruitment Cell, Filing Section, Accounts Branch, Fine & Audit Section, Care-Taking Branch, Computer Branch I.T. Cell, Protocol Branch, LAC Branch, R & I Branch, 'LAYERS', Vulnerable Witness Deposition Complex(VWDC) and ACR Cell, Central District, Tis Hazari Court, Delhi.
- 4. The Accounts Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi.
- 5. The P.S. to Ld. Principal District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Courts, Delhi.
- 6. The 'LAYERS' Section, for uploading on 'LAYERS'.

(Mukesh Kumar Gupta) District Judge (Commercial Court)-07/ Officer In-charge, Judicial Branch (Central) For Principal District & Sessions Judge (HQs) Delhi